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Shri A. Robert J. Ravi
Advisor (TD),
Telecom Regulatory Authority of India
Mahanagar Doorsanchar Bhawan,
Jawahar Lal Nehru Marg,
New Delhi – 110 002

Sub.: Consultation Paper [No. 8 / 2014 dated June 30, 2014] on "Migration to IP based networks"

Dear Sir,

This is with reference to the captioned Consultation Paper [No. 8 / 2014] released by Hon'ble Authority on June 30 2014.

AT&T Global Network Services India Private Limited ("AT&T") has through our industry association "ACTO" submitted its inputs on the various issues / questions raised in the captioned consultation which we duly support.

The transition / migration to Internet Protocol (IP) requires the removal of legacy regulations of telecom service providers, including regulation of interconnection, since traditional public utility regulations are unnecessary in the more robust and efficient IP environment. It is our belief that there should be minimal, regulatory interference in these matters, and the resolution of the issues and related matters raised in the consultation be left to market-based, commercially negotiated solutions.

We trust you will find the submissions in order and will duly consider the same while finalizing the recommendations.

Thanking you,

Respectfully submitted,
for AT&T Global Network Services India Private Limited

Naveen Tandon
Authorised Signatory

Encl.: As above